

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 2909/97

New Delhi, this the 19th day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Shri S.P.Biswas, Member (A)

Mrs. Manju Sharma w/o Sh. Umesh Chandra Sharma,  
Vice Consul, Office of Consul,  
India, Dubai. ....Applicant

(By Advocate: Ms Lataa Krishnamurti)

Versus

Union of India through  
Secretary,  
Ministry of External Affairs,  
South Block,  
New Delhi. ....Respondents

(By Advocate: Shri N.S. Mehta)

O R D E R (ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J)-

On 17.12.1997 we had passed a speaking interim order on the basis of which the person to replace the petitioner was restrained to proceed. After notice, respondents have produced before us a Message dated 8.12.1997 wherein it is indicated that the petitioner will continue in Dubai as per the first order on her representation, till 31.3.1998.

In view of this, this OA has become infructuous and is dismissed as infructuous.

  
(S.P.Biswas)  
Member (A)

naresh

  
(Dr. Jose P. Verghese)  
Vice-Chairman (J)